

# SANMITRA COMMERCIAL LIMITED

("SANMITRA"/ "SCL"/ "TARGET COMPANY"/ "TC") (Corporate Identification No. L74120MH1985PLC034963)

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In compliance with Regulations 3 (1) and 4 read with Regulations 15 of the SEBI (SAST) Regulations, 2011

This corrigendum to the detailed public statement is being issued by Navigant Corporate Advisors Limited, on behalf of Ankit Jalan (Acquirer-1) and Anuj Jalan (Acquirer-2) (Acquirer-1 and Acquirer-2 hereinafter collectively referred to as the "Acquirers") along with Manju Jalan (PAC-1), Radhika Jalan (PAC-2), Prachi Jalan (PAC-3), Ritu Jalan (PAC-4), Divyansh Jalan (PAC-5) and Daivik Jalan (PAC-6) (PAC-1, PAC-2, PAC-3, PAC-4, PAC-5 and PAC-6 hereinafter collectively referred to as Person Acting in Concerts /PACs) in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations**") and the SEBI Observation Letter No. I/469/2025 dated December 18, 2025 in respect of Open Offer ("**Offer**") for the acquisition up to 1,49,76,000 Equity Shares of Rs. 10/- each representing 26.00% of the expanded equity and voting share capital of the Target Company. The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition) on 05<sup>th</sup> September, 2025.

**THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THAT THE FOLLOWING INFORMATION RELATED TO OFFER:****1. Update in the schedule of Activities:** The original and revised schedule of activities is set forth as below:

| Activity                                                                                                                                                             | Original Date | Original Day | Revised Date | Revised Day |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|--------------|--------------|-------------|
| Public Announcement                                                                                                                                                  | 29.08.2025    | Friday       | 29.08.2025   | Friday      |
| Publication of Detailed Public Statement in newspapers                                                                                                               | 05.09.2025    | Friday       | 05.09.2025   | Friday      |
| Submission of Detailed Public Statement to BSE, Target Company & SEBI                                                                                                | 15.09.2025    | Monday       | 15.09.2025   | Monday      |
| Last date of filing draft letter of offer with SEBI                                                                                                                  | 15.09.2025    | Monday       | 15.09.2025   | Monday      |
| Last date for a Competing offer                                                                                                                                      | 29.09.2025    | Monday       | 29.09.2025   | Monday      |
| Receipt of comments from SEBI on draft letter of offer                                                                                                               | 07.10.2025    | Tuesday      | 18.12.2025   | Thursday    |
| Identified date*                                                                                                                                                     | 09.10.2025    | Thursday     | 22.12.2025   | Monday      |
| Date by which letter of offer be dispatched to the shareholders                                                                                                      | 16.10.2025    | Thursday     | 30.12.2025   | Tuesday     |
| Last date for revising the Offer Price                                                                                                                               | 23.10.2025    | Thursday     | 02.01.2026   | Friday      |
| Comments from Committee of Independent Directors of Target Company                                                                                                   | 23.10.2025    | Thursday     | 02.01.2026   | Friday      |
| Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company | 24.10.2025    | Friday       | 05.01.2026   | Monday      |
| Date of Opening of the Offer                                                                                                                                         | 27.10.2025    | Monday       | 06.01.2026   | Tuesday     |
| Date of Closure of the Offer                                                                                                                                         | 10.11.2025    | Monday       | 19.01.2026   | Monday      |
| Post Offer Advertisement                                                                                                                                             | 17.11.2025    | Monday       | 27.01.2026   | Tuesday     |
| Payment of consideration for the acquired shares                                                                                                                     | 24.11.2025    | Monday       | 03.02.2026   | Tuesday     |
| Final report from Merchant Banker                                                                                                                                    | 01.12.2025    | Monday       | 10.02.2026   | Tuesday     |

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity share of the Target Company (except the Acquirers, PACs, Selling Company and public category preferential allottees) are eligible to participate in the Offer any time before the closure of the Offer.

2. The preferential allotment of 3,18,66,799 equity shares and 78,25,000 convertible warrants has been made to the Acquirers and Persons Acting in Concert (PACs) in accordance with Regulation 22(2A) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations. The Acquirers and PACs do not have any voting rights in respect of the equity shares and convertible warrants so allotted. Further, the equity shares and convertible warrants allotted to them have been credited to their respective demat escrow accounts.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS AND PACs****NAVIGANT CORPORATE ADVISORS LIMITED**

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SEBI Registration No: INM000012243

Contact person: Mr. Sarthak Vijlani



Place: Mumbai

Date: December 22, 2025